

sector or in the handloom sector, or making *plcWes*, *papad*, *vadies*, etc., otherwise, these things which were supposed to be their domain, even these will be taken away from them. Consequently, the multinationals will come and will make money for themselves. I appeal to you, hon. Minister, to look favourably into these things. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): The discussion on this Resolution will continue on 16^{*1} March, 2001. Now, there is one message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

The Judicial Administration Laws (Repeal) Bill, 2001.

SECRETARY-GENERAL: I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha.

"I am directed to inform you that the Judicial Administration Laws (Repeal) Bill, 2000. which was passed by Rajya Sabha at its sitting held on the 29^m November, 2000, has been passed by Lok Sabha at its sitting held on the 2nd March, 2001, with the following amendments:-

Enacting Formula

1. Page 1, line 1,-*for*
"Fifty-first' *substitute*
"Fifty-second"
2. Page 1, line 4,-*For*
"2000" *Substitute*
"2001"

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha."

I lay a copy of the Bill on the Table.

उपसभाध्यक्ष (श्री सुरेश पचौरी): राष्ट्रपति जी के अभिभाषण पर अब श्री शंकर राय चौधरी जी को बोलना है। मैं सदन की राय लेना चाहूंगा कि क्या इस पर चर्चा जारी रखी जाए...(व्यवधान)...

श्री मूल चन्द मीणा (राजस्थान): तब तो यह हुआ था कि प्राइवेट मैम्बर्स का रेजोल्यूशन जिस दिन ले होता है उस दिन प्राइवेट मैम्बर्स का रेजोल्यूशन खत्म होने के बाद हाउस एडजर्न कर दिया जाता है...(व्यवधान)...

श्री रामदेव भंडारी (बिहार): कई लोगों को जहाज भी पकड़ना है...(व्यवधान)...

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS {SHRI O. RAJGOPAL}: Sir, Yesterday's decision was that we will be sitting up to 6 O' clock. Shri Roy Chowdhury wanted to make his speech today itself so that he is not faced with any difficulty on 7th March, 2001.

उपसभाध्यक्ष (श्री सुरेश पचौरी): सदन की क्या सम्मति है ?

श्री मूल चन्द मीणा : आज लास्ट दिन है, सबको घर जाना है इसमें क्या जल्दी है...(व्यवधान).... सबको घर जाना है इसलिए बाद में हो जाएगा...(व्यवधान)...

SHRI O. RAJAGOPAL: If he does not have any objection, I have no problem. (*Interruptions*)

SHRI SHANKAR ROY CHOWDHURY {West Bengal}: Okay, I will speak next time.

उपसभाध्यक्ष (श्री सुरेश पचौरी): सदन का कार्यवाही बुधवार सात मार्च सन् 2001 तक के लिए स्थगित की जाती है ।

The House then adjourned at eight minutes past five of the clock, till eleven of the clock on Wednesday, the 7th March, 2001.